

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 60402 of 2017

[Arising out of Order-in-Original No. 03/CE/COMMR/HG/RTK/2016-17 dated 29.04.2016 passed by the Commissioner of Central Excise, Rohtak]

M/s Shiva Elixir

B-102, Mayapuri, Indl. Area,
Phase-I, New Delhi-110064

.....Appellant

VERSUS

**Commissioner of Central Excise,
Rohtak**

SCO No.06 to 08 & 10, Sector-1, HUDA
Market, Rohtak, Haryana-124001

.....Respondent

APPEARANCE:

None for the Appellant

Shri Aniram Meena and Ms. Amita Gupta, Authorized Representatives for
the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60453/2026

DATE OF HEARING/DECISION: 20.07.2026

P. ANJANI KUMAR:

The appellants have opted for 'SabkaVishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained Discharge Certificate i.e. Form No. SVLDRS-4 on payment of full and final settlement of dues, which has been placed on record.

2. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn under SVLDR Scheme.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

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